## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

STARRED QUESTION NO:233 ANSWERED ON:09.12.2014 TAXES ON FOODGRAINS Dhurve Smt. Jyoti;Kachhadia Shri Naranbhai

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Commission for Agricultural Costs and Prices (CACP) has pointed out that the high rate of local and market taxes adversely affects the procurement price of foodgrains procured by the Food Corporation of India (FCI);
- (b) if so, the details thereof and the corrective measures suggested by CACP in this regard;
- (c) whether the payment of said taxes lead to rise in procurement cost of FCI;
- (d) if so, the details thereof indicating the total amount paid by FCI in the form of said taxes during each of the last three years and the current year, State-wise; and
- (e) the corrective steps taken in this regard along with the success achieved therein during the said period?

## Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE STARRED QUESTION NO.233 DUE FOR ANSWER ON 09.12.2014 IN THE LOK SABHA

- (a)&(b): Yes, Madam. Extract of concerned summary recommen- dations of Commission for Agricultural Costs and Prices (CACP) made in their Reports of last three marketing seasons are at Annex-I.
- (c): Yes, Madam. The high rate of taxes/levies leads to rise in procurement cost of FCI.
- (d): The details indicating the total amount of taxes/statutory charges paid by FCI during the last three years is at Annex-II.
- (e): This Department from time to time has requested State Governments for reduction of taxes being imposed by them. Since these taxes/levies are statutory in nature, it is not possible for Government of India to take any unilateral decision in the matter.